The Payment of Wages (Haryana Amendment) Act, 1985

Act 5 of 1985

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Central Act Amendment, Payment of Wages Act, 1936
1985: HARYANA ACT 5] PAYMENT OF WAGES (HARYANA AMENDMENT)

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HARYANA ACT NO. 5 OF 1985

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THE PAYMENT OF WAGES (HARYANA AMENDMENT) ACT, 1985

HARYANA ACT NO. 5 OF 1985

(Received the assent of Governor of Haryana on the 9th April, 1985 and was first published in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part 1 of the 12th April, 1985.)

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ACT

To further amend the Payment of Wages Act, 1936, in its application to the state of Haryana.
Be it enacted by the Legislature of the state of Haryana in the Thirty-sixth Year of the Republic of India, as follows:-

1. This Act may be called the Payment of wages (Haryana Amendment) Act, 1985.

2. After the proviso to sub-section (1) of section 15 of the Payment of Wages Act, 1936, the following further proviso shall be added, namely:-

“Provided further that the State Government may transfer any matter from one authority to the other authority.”